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తెలంగాణ రాజపత్రము
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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 9th September, 2020.

L. A. BILL No. 10 OF 2020.

**A BILL FURTHER TO AMEND THE TELANGANA
PANCHAYAT RAJ ACT, 2018.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-First Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Panchayat Raj (Amendment) Act, 2020.

Short title
and
commence-
ment.

[1]

B. 50(NG)

(2) It shall come into force on such date, as the Government may, by notification appoint.

Insertion
of new
section
65A.

2. In the Telangana Panchayat Raj Act, 2018, after section 65, the following new section shall be inserted, namely:-

Act 5 of
2018.

“Mutation by
Registration
Department
through online
mode in Dharani
portal.

65A. (1) The Sub-Registrar shall instantly update the Record of Rights with change details of transferred Non-Agricultural Property as mentioned in Registered Sale Deed, Gift, Succession or through any other method of Law, in Gram Panchayat records through Dharani portal, on payment of fee as prescribed by Government.

Explanation :- “Dharani” means the digital platform created and maintained for the purpose of Record of Rights.

(2) The transferor of the property shall produce a No Due Certificate from Gram Panchayat and such other authorities that Government may prescribe for the purpose of registration.

(3) Sub-Registrar shall verify the identity of seller, purchaser and all persons in case of succession, as prescribed by Government.

(4) The Records of Rights of properties in Gram Panchayats shall be integrated with Registration Department on their online portal as prescribed by the Government.”.

STATEMENT OF OBJECTIVES AND REASONS

The Telangana Panchayat Raj Act, 2018 (Act No. 5 of 2018) came in to force on 18th April 2018. In order to enable the Government for registration of transfer of property by registration department and mutation through online mode in Dharani Portal, a new section is required in Telangana Panchayat Raj Act, 2018 (Telangana Act No. 5 of 2018).

Therefore, it has been decided to add a new provision by inserting a new section 65A to the Telangana Panchayat Raj Act, 2018 (Telangana Act No. 5 of 2018) to enable the Government for registration of transfer of property by registration department and mutation through online mode in Dharani Portal.

This Bill seeks to give effect to the above decision.

ERRABELLI DAYAKAR RAO,
Minister for Panchayat Raj,
Rural Development & RWS.

FINANCIAL MEMORANDUM

Due to Amendment to Telangana Panchayat Raj Act, 2018 by insertion of new Section 65 A in Telangana Panchayat Raj Act, 2018, there will be no direct financial implication on the Consolidated fund of the State of Telangana.

ERRABELLI DAYAKAR RAO,
Minister for Panchayat Raj,
Rural Development & RWS.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 2 of the Bill authorizes the Government to issue notifications or to make rules in respect of matters specified therein and generally to carry out the purposes of the Act and such rules so made or notifications issued which are intended to cover matters mostly of procedural in nature are to be laid on the Table of the Legislature of the State and will be subject to any modifications made by the Legislature.

The above provision of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

ERRABELLI DAYAKAR RAO,
Minister for Panchayat Raj,
Rural Development & RWS.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY**

The Telangana Panchayat Raj (Amendment) Bill, 2020, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for her assent under article 200 of the Constitution of India.

ERRABELLI DAYAKAR RAO,
Minister for Panchayat Raj,
Rural Development & RWS.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.